

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 607 of 2020

IN THE MATTER OF:

Ashok Kumar

...Appellant

Versus

K T C Foods Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Rakesh Kumar and Preeti Kashyap, Advocates.

For Respondents: Mr. Vijay Singh and Ms. Daizy, Advocates for R-1 & 2.

ORDER
(Through Virtual Mode)

28.07.2020: Issue notice upon Respondents. Shri Vijay Singh, Advocate accepts and waives notice on behalf of the Respondent No. 1 (Corporate Debtor) and Respondent No. 2. He submits that he is representing the Corporate Debtor - 'KTC Foods Pvt. Ltd.' and Respondent No. 2 (who is the purchaser of the Corporate Debtor) but not the Liquidator. No further notice needs to be issued on Respondent No. 1 and Respondent No. 2. They may file their reply affidavits within 10 days. Rejoinder, if any, may be filed within 10 days thereof.

We deem it appropriate to direct impleadment of Liquidator as party respondent independent of Corporate Debtor. The Liquidator be impleaded as party Respondent No. 3. Appellant to take steps for making necessary amendment/correction in the Memo of Appeal.

Let notice be issued on newly impleaded Liquidator as party Respondent No. 3. Appellant to provide email address and mobile numbers of the Liquidator and file requisites alongwith process fee for service of notice, within three days.

Appellant will also take steps for *dasti service* of notice on the Liquidator – Respondent No. 3.

Post the appeal ‘for admission (after notice)’ on **4th September, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc